

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 372/TT/2020

Coram:

**Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 06.04.2024

In the matter of:

Corrigendum to order dated 2.1.2024 in Petition No. 372/TT/2020

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for truing up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 for assets under "Eastern Region Strengthening Scheme-III (ERSS-III)" in the Eastern Region.

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2,
Sector 29, Gurgaon-122001.

....Petitioner

Vs.

1. Bihar State Power (Holding) Company Limited,
(Formerly Bihar State Electricity),
Vidyut Bhavan, Bailey Road,
Patna-800001.
2. West Bengal State Electricity Distribution Company Limited,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Calcutta-700091.



3. Grid Corporation of Orissa Limited,
Shahid Nagar,
Bhubaneswar-751007.
4. Damodar Valley Corporation,
DVC Tower, Maniktala,
Civic Centre, VIP Road,
Calcutta-700054.
5. Power Department,
Government of Sikkim,
Gangtok-737101.
6. Jharkhand State Electricity Board,
In front of Main Secretariat,
Doranda,
Ranchi-834002.
7. Jharkhand Urja Sancharan Nigam Limited,
JUSNL Building, Kusai Colony,
Doranda,
Ranchi-834002.
8. Odisha Power Transmission Corporation Limited,
Janpath,
Bhubaneswar-751022.

....Respondent(s)

CORRIGENDUM

It has been observed that the sum of the tariff components in respect of Asset-21 (Recapitalization) for the year 2018-19 is inadvertently recorded as “₹20.66” lakh instead of “₹20.06” lakh in the tables pertaining to Asset-21 (Recapitalization) under paragraph 90 and paragraph 176(a) in the order dated 2.1.2024 in Petition No. 372/TT/2020. These clerical errors are being corrected herewith in terms of Regulation 111, read with Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, which is as follows:



“90. The trued-up Annual Fixed Charges (AFC) approved for the transmission assets for the 2014-19 tariff period are as follows:

Asset-21 (Recapitalization)

(₹ in lakh)

Particulars	2018-19
Depreciation	7.71
Interest on Loan	3.28
Return on Equity	8.66
O&M Expenses	0.00
Interest on Working Capital	0.41
Total	20.06

”

“176. To summarise:

a. The trued-up Annual Fixed Charges (AFC) allowed for the transmission assets for the 2014-19 tariff period are as follows:

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-1	7116.31	7328.03	7342.50	7365.60	7359.74
Asset-2	1420.99	1560.09	1699.17	1760.41	1776.08
Asset-3	290.13	391.16	450.40	485.71	486.26
Asset-4	287.92	542.50	575.96	582.43	587.94
Asset-5	59.23	133.34	160.80	183.37	194.61
Asset-6	178.81	567.50	579.47	583.73	585.29
Asset-7	73.19	235.18	245.60	247.75	254.78
Asset-8		78.89	234.35	236.83	242.39
Asset-9	121.07	442.49	483.37	485.73	487.30
Asset-10		601.06	1030.83	1045.08	1022.53
Asset-11	82.57	442.86	449.89	444.43	445.51
Asset-12		21.24	275.00	281.58	287.91
Asset-13			4528.89	7144.95	7196.97
Asset-14				23.35	8691.13
Asset-15					188.67
Asset-16					196.36
Asset-17					8.29
Asset-18		134.88	222.02	229.27	233.25
Asset-19		134.00	323.53	318.97	310.97
Asset-20				315.90	893.46
Asset-21 (New Equipment)					9.03
Asset-21 (Recapitalization)					20.06

”



2. Except for the above, all other terms contained in the order dated 2.1.2024 in Petition No. 372/TT/2020 shall remain the same.

sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson

